

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 13621- JK (LD) of 2025**

**DATED: - 08 - 10 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

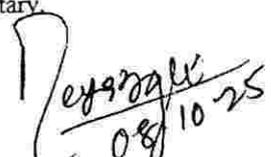
**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 08.10.2025

No:-LAW-OIC/10/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No. 13621- JK (LD) of 2025 dated 08.10.2025.**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
<b>1</b>	Case FIR No. 157/2022 U/S 8/20/29 NDPS Act of P/S Awantipora in Bail titled UT of J&K Vs Mohammad Amin Wani.	<b>Sh Raja Majid, DySP P/S Awantipora.</b>
<b>2</b>	Case FIR No. 106/2009 u/s 15/18 NDPS Act of P/S Yaripora, titled UT of J&K V/S Mohammad Ayoub Laway and Ors	<b>Sh. Chanchal Singh, DySP, PC Hatipora.</b>
<b>3</b>	WP(C) No. 1722/2025 titled Manzoor Ahmad Parray Vs. UT of J&K and others.	<b>Mr. Abdul Hamid, Dy.SP Security Kashmir.</b>
<b>4</b>	FIR No.136/2021, U/S 8/22 NDPS Act, P/S Bandipora titled UT of J&K Vs. Irshad Ayoub Khan.	<b>Sh. Latief Ahmad Khan, DySP, HQ.</b>
<b>5</b>	Case FIR No.47/2014 P/s Ganderbal offence U/s 324 RPC titled State of J&K V/s Jhangir Ahmad Wani	<b>Sh. Owais Rasheed Lone, DySP, HQ Ganderbal.</b>
<b>6</b>	Case FIR No.08/2025, U/s 376,450,458,506 IPC and 6 POCSO Act P/S Khag titled UT of J&K V/s Imran Ahmad Rather	<b>Sh. Mohd Ashraf, SDPO Magam.</b>
<b>7</b>	Case FIR No.34/2015, P/s Budgam, U/s 363,376,120-B RPC, titled State of J&K V/s Muzaffar Ahmad Wagay and Ors	<b>Sh. Sajad Ahmad Malik, DySP, Hq Budgam.</b>
<b>8</b>	CP No. 169/2025 in TA No. 6143/2021, SWP No. 708/2021 titled Abdul Rehman War Vs. UT of J&K.	<b>Ms. Syed Sleet Shah-JKPS, Dy.SP Hqrs Srinagar, Cell No. 9419055754.</b>
<b>9</b>	Case FIR No. 114/2017 of P/S Pacca Danga U/S 8/20/60 NDPS Act titled State through P/S Pacca Danga Vs Mohd Nadeem Ganie.	<b>Sh. Vikram Singh Baou, SDPO North Jammu.</b>
<b>10</b>	Case FIR No. 199/2024 of P/S Bishnah U/S 109/132/61(2) BNS, 7/27 I.A Act and 8/21/22/25 NDPS Act titled Yaqoob Hussain Vs UT of J&K through P/S Bishnah.	<b>Sh. Gurmeet Singh, SDPO, R.S Pura.</b>
<b>11</b>	Case FIR No. 144/2021 of P/S Ramban U/S 8/15/25/29 NDPS Act titled State of J&K through SHO P/S Ramban Vs Kapil and Others.	<b>Sh. Om Prakash, DySP Hqrs Ramban.</b>

*Neysage Jm*